

ITEM NO.25

COURT NO.13

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(Criminal) No. 76/2016

NAVTEJ SINGH JOHAR AND ORS.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission to file additional documents and office report)

Date :29/06/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Arvind Datar, Sr. Adv.

Mr. Saurabh Kirpal, Adv.

Ms. Arundhati Katju, Adv.

Ms. Mahesh Agarwal, Adv.

Ms. Neeha nagpal, Adv.

Mr. E.C. Agrawala, Adv.

Mr. Himanshu Satija, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The issue pertains to the validity of Section 377 of the Indian Penal Code.

We are informed that the Constitution Bench of this Court is hearing the issue.

Post this matter before Hon'ble the Chief Justice of India for appropriate orders.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master